

ITEM NO.17

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3846/2019

(Arising out of impugned final judgment and order dated 02-07-2018 in RPD No. 281/2009 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

NAGAR NIGAM LUCKNOW

Petitioner(s)

VERSUS

PREM KUMAR (DEAD) THR. LR. & ANR.

Respondent(s)

IA No. 97857/2022 - CLARIFICATION/DIRECTION
 IA No. 9457/2019 - CONDONATION OF DELAY IN FILING
 IA No. 9463/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 124817/2020 - EXEMPTION FROM FILING O.T.
 IA No. 9460/2019 - EXEMPTION FROM FILING O.T.)

Date : 10-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
 HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Mukesh Verma, Adv.
 Mr. Pankaj Kumar Singh, Adv.
 Mr. Yash Pal Dhingra, AOR

For Respondent(s) Ms. Kamini Jaiswal, Adv.
 Mr. Rohit Kumar Singh, AOR
 Ms. Rani Mishra, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

Applications for exemption from filing C/C of
 the impugned judgment and exemption from filing O.T.
 are allowed.

It is stated that contesting respondent No. 1 had passed away and his Son was brought on record who has also passed away. Thus, steps have to be taken to bring legal heirs of respondent No. 1/1 on record.

List before the Court immediately after the legal heirs of respondent No.1/1 are brought on record.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)